

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417

IA/743/ND/2024, IA/2615/ND/2023,
Intervention Petition/34/2022, IA/2793/ND/2023,
IA/3250/ND/2023, IA/4130/ND/2023,
IA/4214/ND/2023, IA/6696/ND/2023,
IA/1838/ND/2023, IN IB/233/ND/2022

IN THE MATTER OF:

Kamal Renu Credit & Invest Private Limited	...	Applicant
Versus		
V 4 Infrastructure Private Limited	...	Respondent

Under Section 7 (IBC).

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCA Abhishek Nahta a/w Adv. Rishabh Sachdeva,
Adv. Vijay Singh in IA/3250/ND/2023, Intervention
Petition/34/2022

For the Respondent :

For the Jindal Biochem : Mr. Paras Dawar, CA

For the Ex-management: Adv. Harshit Ratra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **30.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER TECHNICAL